

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:496
ANSWERED ON:27.07.2006
AMENDMENT IN AIRCRAFT ACT, 1934
Gehlot Shri Thaawar Chand

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the Government is contemplating to amend the Aircraft Act, 1934;
- (b) if so, the details thereof; and
- (c) the time by which it is likely to be amended?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL)

(a): Yes, Sir.

(b): The proposed amendments to the existing Aircraft Act 1934, would inter alia enable the Government/Directorate General of Civil Aviation to exercise supervisory control on the standards of airports and Communication/Navigation/Surveillance and Air Traffic Management (CNS/ATM) facilities, to license the personnel engaged in air traffic control and to make rules to ensure civil aviation security. It will also ensure that the safety oversight functions are performed effectively by the Directorate General of Civil Aviation. The proposed enhancement in the quantum of penalties is likely to have the desired deterrent effect and hence would go a long way in raising the compliance level.

(c): A bill for the purpose is proposed to be introduced in the ensuing session of Parliament.